

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD.

Dated : This the 13th day of November 2002.

Original Application no. 1238 of 2002.

Hon'ble Maj Gen KK Srivastava, Member A  
Hon'ble Mrs Meera Chhibber, Member J

Janardan Prasad, S/o Shri Pyare Prasad,  
R/o E 53-A Purani Loco Colony,  
N.E. Rly., Varanasi.

... Applicant

By Adv : Shri A S Diwakar

Versus

1. Union of India, through General Manager,  
N.E. Rly., Gorakhpur.
2. Divisional Railway Manager (P), N.E. Rly.,  
Varanasi.

... Respondents

By Adv : Sri K P Singh

O R D E R

Hon'ble Maj Gen KK Srivastava, AM.

In this OA, filed under sectioned 19 of the A.T. Act, 1985, the applicant has prayed for a direction to the respondents to place him in the pay scale of Rs. 5600-10500, which is being drawn by the junior <sup>than</sup> the applicant. He has also prayed for payment of arrears from the date from which his junior Shri Deo Mohan Malviya was given the higher pay scale.

2. The grievance of the applicant who is working as Pharmacist in the respondent's establishment since 11.9.1997 is that while the applicant was working at Varanasi his junior Shri D.M. Malviya, manipulated and got himself declared as senior to the applicant. The applicant made a representation on 8.1.2000 and also on 22.3.2000 which was decided in his favour and he was placed as senior to Shri Deo Mohan Malviya. In the meantime

2.

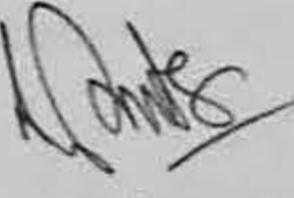
Shri Deo Mohan Malviya was placed in higher pay scale. The applicant has filed the representation on 1.4.2002 stating therein that since he is senior to Shri Deo Mohan Malviya, he should be placed in the higher pay scale and he should be allowed the scale from the date his junior Shri Deo Mohan Malviya started drawing the higher pay scale. When this representation was not decided, the applicant again filed representations on 1.4.2002 & 5.9.2002, which ~~are~~ still pending.

3. The interest of justice shall be better served, if the applicant's representations dated 1.4.2002 & 5.9.2002 ~~are~~ decided within a specified time by reasoned and speaking order.

4. *In view of aforesaid*  
On the above the OA is finally disposed of with the direction to respondent no. 2 to decide the representations of the applicant dated 1.4.2002 & 5.9.2002 by a reasoned and speaking order within a period of three months from the date of communication of this order.

5. There shall be no order as to costs.

  
Member J

  
Member A

/pc/